

**Central Administrative Tribunal
Principal Bench, New Delhi**

C.P.No.316/2005 in OA 3075/2004

Thursday, this the 29th day of September 2005

**Hon'ble Shri V.K. Majotra, Vice Chairman (A)
Hon'ble Shri Shanker Raju, Member (J)**

Shri BPS Bisht
R/o 32, MIG, Central Revenue Flats
Prasad Nagar, New Delhi-5

..Applicant

(None for applicant)

Versus

1. Shri KM Chandrasekhar
Secretary (Revenue)
Ministry of Finance, North Block
New Delhi

2. Shri Berjinder Singh
Chairman, Central Board of Direct Taxes
North Block, New Delhi

..Respondents

(By Advocate: Shri VP Uppal)

O R D E R (ORAL)

Shri Shanker Raju:

In the light of the order passed by the respondents on 23.2.2005, CP stands disposed of with liberty to the applicant to assail the said order in accordance with law. Notices are discharged.

S. Raju
(Shanker Raju)

Member (J)

/sunil/

V.K. Majotra
(V.K. Majotra)
Vice Chairman (A)